

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-52/ND/2018

In the matter of :

Icube Projects

....PETITIONER

Vs.

Luminous Power Technologies (P) Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 25.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Anshul Rawat, Advocate

For the Respondent/Corporate Debtor : Mr. Salil Seth, Advocate

Mr. Hansdeep Singh, Advocate

For the Intervener


:

ORDER

Learned Counsel for the petitioner is present. Pursuant to the supply of an advance copy of the petition along with annexure, the Corporate Debtor has put in its appearance and is being represented by Mr. Sahu along with Mr. Harjeet Singh, Advocate, representing the Corporate Debtor who seeks time to file reply to the petition on behalf of the Corporate Debtor.

In view of the said representation, 10 days time is granted to file its reply. It is needless to mention that an advance copy of the same should be made available to the Ld. Counsel for the petitioner. Petitioner to file rejoinder within a period of 7 days thereafter.

List on 13.2.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit

25.1.2018